

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING

LOK SABHA
UNSTARRED QUESTION NO. 753.
TO BE ANSWERED ON 3rd DECEMBER 2015

MERCHANT SHIPPING LAW

753. SHRI B. SENGUTTUVAN:

Will the Minister of SHIPPING be pleased to state:

पोत परिवहन मंत्री

- (a) whether the Government proposes to make amendments in the Merchant Shipping Act, 1958 in order to bring it in tune with the demands of the modern times, if so, the details thereof;
- (b) whether by the amended provisions, it is proposed to place restrictions on the movement of ships in the country's territorial water so as to safeguard the security aspects of the country; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

- (a) Madam, the Merchant Shipping Act, 1958 is amended from time to time, to bring it in tune with the demands of modern times, in the light of experience gained in their implementations and to give effect to the provisions of various International Conventions to which India becomes a Party. These amendments are an ongoing process and as and when an amendment is enacted it further fosters the development of Indian mercantile marine sector and ensures its efficient maintenance in a manner best suited to serve the national interests and also to foster ease of doing business.
- (b)&(c): To safeguard the interest of the country, ships are regulated, under various provisions of the Merchant Shipping Act, 1958 and rules thereunder, including the security aspects in the country's territorial waters.
